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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

O.A. No. 732 OF 1988

Ex-Accr.

DATE OF DECISION 4.8.1992

Shri Somji Bhavan, Petitioner

Mr. B.B.Gogia, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. B.R. Kyada, Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri Somji Bhavan,  
Hindu, Adult,  
Occupation: Service  
Address: Post Ghutu,  
Kalikanagar  
(Via) Morvi,  
Rajkot District.

.... Applicant.

(Advocate: Mr. B.B. Gogia)

Versus.

1. Union of India, through  
General Manager,  
Western Railway,  
Churchgate,  
Bombay:

2. Divisional Railway Manager,  
Western Railway,  
Kothi Compound,  
Rajkot.

.... Respondents.

(Advocate: Mr. B.R. Kyada)

ORAL ORDER

O.A. No. 732 OF 1988

Date: 4.8.1992.

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman.

This application was filed against the  
reversion of the applicant from the post of Mate  
(Annexure A-2 dated 29.10.1988).

2. A reply has been filed by the respondents  
on 3.7.90 stating that, after considering the case,  
while this application was pending, the respondents  
have continued the applicant as Mate in his original  
gang vide the order dated 24.1.89 enclosed to the  
reply. It is therefore submitted that this  
application has become infructuous as the original  
order of reversion does not survive.

3. We have heard the parties. In view of

(6)

aforesaid submission this application is closed  
as having become infructuous.

*rcb*  
(R.C.Bhatt)  
Member (J)

*NVK*  
4/8/92  
(N.V.Krishnan)  
Vice Chairman

vtc.